ORDER

New Delhi, the 25th October, 2016

S.O. 3317(E).—In exercise of the powers conferred by sub-sections (3) and (5) of section 30 of the Tea Act, 1953 (29 of 1953), the Central Government hereby makes the following Order to amend the Tea (Distribution and Export) Control Order, 2005, namely:—

1. Short Title and Commencement.- (1) This Order may be called the Tea (Distribution and Export) Control Order (Amendment) Order, 2016.

(2) It shall come into force on the date of its publication in the Official Gazette.

2. In the Tea (Distribution and Export) Control Order, 2005,—

(a) in paragraph 2, for the word “Chairman”, wherever it occurs, the words “Deputy Chairman” shall be substituted;

(b) in Forms F, H and I, for the word “Chairman”, the words “Deputy Chairman” shall be substituted.

ALOK VARDHAN CHATURVEDI, Addl. Secy.

Note : The principal order was published vide S.O. No. 486(E), dated 1.4.2005 in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii).
ORDER

New Delhi, the 25th October, 2016

S.O. 3318(E).—In exercise of the power conferred by sub-sections (3) and (5) of section 30 of the Tea Act, 1953 (29 of 1953), the Central Government hereby makes the following Order further to amend the Tea Warehouses (Licensing) Order, 1989, namely:

1. Short Title and Commencement.—(1) This Order may be called the Tea Warehouses (Licensing) Amendment Order, 2016.

   (2) It shall come into force on the date of its publication in the Official Gazette.

2. In the Tea Warehouses (Licensing) Order, 1989, in paragraph 2, in sub-paragraph (1),—

(a) in item (b), for the word "Chairman", the words "Deputy Chairman" shall be substituted;

(b) for item (f), the following shall be substituted, namely:

"(f) "Licensing Authority" means the Deputy Chairman of the Board or the Executive Director, Guwahati or the Executive Director, Coonoor of the Board, as the case may be."

(c) in Form B, for the word "Chairman", the words "Deputy Chairman, Executive Director, Guwahati, Executive Director, Coonoor" shall be substituted.

[F. No. T-12012/1/2016-Plant (A) Pt.-I]

ALOK VARDHAN CHATURVEDI, Addl. Secy.

Note: The principal order was published vide Notification Number S.O. 472(E) dated 20.6.1989 in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (ii) and subsequently amended vide Notification Number S.O. 697(E), dated 23.7.2001.